

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

COURT HALL – I

Customs Miscellaneous Application Nos.40508 to 40512 of 2024

Customs Miscellaneous Application Nos.40519 & 40525 of 2024

in

Customs Appeal No. 41145 to 41151 of 2017

(Arising out of Order-in-Appeal Nos. 89 to 95/2017 (CXA-II) dated 16.02.2017 passed by the Commissioner of Central Excise, (Appeals-II), Chennai)

Commissioner of Customs (Prev.),
No.1, Williams Road, Cantonment,
Trichy – 620001.

.... Appellant

VERSUS

M/s. Chemplast Sanmar Ltd.,
Sipcot Industrial Complex, Phase – I,
Semmankuppam, Cuddalore

..... Respondent

APPEARANCE:

Ms. Anandalakshmi Ganashram Authorised Representative for the Appellant
Shri. G. Arunmozhi, Advocate for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No.41161-41167/2024

Date of Hearing: 29.08.2024
Date of Decision: 29.08.2024

Per P. Dinesha,

Department has filed miscellaneous application seeking to
withdraw the department appeal in view of the litigation policy contained

in Board Instruction F. No.390/Misc./30/2023-JC dated 2.11.2023. The same is taken on record and the miscellaneous application is allowed. The department appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court)

sd/-
(M. AJIT KUMAR)
Member (Technical)

sd/-
(P. DINESHA)
Member (Judicial)